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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Prescot Road,
Gulestan Bldg,
Fort, Bombay-1.

Original Application Nos. 1208/93, 1209/93, Dt. 10/1/1994.
1210/93, 1211/93, 1212/93, 1213/93, 830/93 & 681/93.
Shri ~~X~~ R.U.Urankar, B.I.Tuskan, K.V.Dalvi, ..Applicants.
V.U.Yadav, R.M.Tandel, V.P.Jadhav, S.U.Mulkarni,
& A.H.Borase. V/s

Central Excise. ..Respondents.

Coram : Hon'ble Member (H), Shri N.K.Verma
and
Hon'ble Member (J), Smt.Lakshmi Swaminathan.

Tribunal's Order: Dt. 7-1-94.

Shri M.D. Lonkar, counsel for the applicant,
Shri A.I, Bhatkar, for Shri M.I. Sethna, counsel for
the respondents.

In our order dated 17.12.93, the applicant
was directed to implead the others involved in this
proceeding as co-respondents, so that whatever
order we pass may be passed after hearing all of them
and it would be binding on all the parties who were
commonly proceeded against. However the learned counsel
for the applicant has not ~~been~~ carried out our
directions inspite of a very clear direction. The
learned counsel for the applicant will comply with the
direction as per our order dated 17.12.93 within one week.
Shri Bhatkar has filed reply today.

List the case for admission on 17.1.94.

DASTI.

No.CAT/BOM/JUDL/D.O.1208/93 & Ors/

Dated: 10-1-1994.

Copy to:

1. Shri R.U.Urankar & Ors.
C/o Shri M.U.Lonkar, Counsel
for the applicants.
2. Union of India, through
Shri M.I.Sethna, Counsel
for the respondents.

SECTION OFFICER.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH.

ORIGINAL APPLICATIONS NOS. 1208, 1209, 1210, 1211,
1212, 1213, 830, 681 of 1993.

SD Kulkarni

... Applicants.

V/s.

Union of India, through the Secretary,
Ministry of Finance, Department of Revenue,
New Delhi and 2 ors.

... Respondents.

Coram: Hon'ble Vice Chairman, Shri Justice M.S. Deshpande,
Hon'ble Member (H), Shri N.K. Verma.

TRIBUNAL'S ORDER:

Dated: 17-1-94.

Shri M.D. Lonkar for the applicants. Shri A.I. Bhatkar
for Shri M.I. Sethna for the respondents.

2. M.P.No.37/94 seeking leave for adding 10 persons as
respondents to the present petition in response to the order
dated 17-12-1993 and 7-1-1994, is allowed. The application be
amended accordingly.

3. Respondents No.4 to 10 who are to be joined are present
before us. Applicant to furnish copies of the original application
as well as the amended application to them. They should file the
reply within six weeks.

4. To be listed for admission and orders on 4-3-1994.

5. Interim stay to continue.

No. CAT/BOM/JUDL/O.A. Nos. 1208, 1209, 1210, 1211, 1212,
1213, 830, 681 of 1993, Dt. /1/1994.

Copy to:

1. C/o Shri M.D. Lonkar, Advocate
for applicants.

2. Union of India, through
Shri M.I. Sethna, Counsel
for respondents.

SECTION OFFICER.